

[2023 LiveLaw \(SC\) 709](#)

IN THE SUPREME COURT OF INDIA

ABHAY S. OKA; J., PANKAJ MITHAL; J.

Special Leave to Appeal (C) No(s). 18219/2023; 21-08-2023

DRAKSHAYANAMMA & ORS. versus GIRISH G & ORS.

Practice and Procedure - the plaint runs into 10 pages; the order of the Trial Court runs into 10 pages and the impugned order of the High Court has 6 pages. However, there are more than 60 pages of synopsis and 27 pages of the SLP. Such a bulky synopsis ought to be avoided.

(Arising out of impugned final judgment and order dated 07-07-2022 in CRP No. 13/2019 passed by the High Court of Karnataka at Bengaluru)

For Petitioner(s) Ms. Manju Jetley, AOR

ORDER

Delay condoned.

Heard the learned Senior Counsel appearing for the petitioners.

The Trial Court has already framed the issue of limitation. After having perused the plaint, we agree with the High Court that this was not a case where the plaint could have been rejected on the ground of bar of limitation.

Before we part with the matter, we must record here that the plaint runs into 10 pages, the order of the Trial Court runs into 10 pages and the impugned order of the High Court has 6 pages. However, there are more than 60 pages of synopsis and 27 pages of the SLP. Such a bulky synopsis ought to be avoided.

No case for interference under Article 136 of the Constitution of India is made out. The Special Leave Petition is dismissed.

However, the issue of limitation is kept open.

Pending applications, if any, also stand disposed of.